

असतत प्रचालनों हेतु)				
(अ) मूल	(0.0308)	(0.0019)	(0.0412)	(0.0074)
(ब) डाइल्यूटेड	(0.0308)	(0.0019)	(0.0412)	(0.0074)

नोट :

(अ) 31 मार्च, 2023 को समाप्त तिमाही तथा वर्ष हेतु उपर्युक्त लेखापरीक्षित वित्तीय परिणामों की समीक्षा लेखापरीक्षा समिति द्वारा की गयी और 29 मई, 2023 को आयोजित निदेशक मण्डल की बैठक में अनुमोदित की गयी।

(ब) गत वर्ष के आँकड़ों को आवश्यकतानुसार पुनर्समूहीकृत, पुनर्वगीकृत तथा पुनः प्रदर्शित किया गया है।

(स) कम्पनी केवल एक ही खण्ड में प्रचालन करती है।

(द) 31 मार्च, 2023 तथा 31 मार्च, 2022 को समाप्त तिमाही के आँकड़े क्रमशः 31 दिसम्बर, 2022 तथा 31 दिसम्बर, 2021 को समाप्त पूर्ण वित्त वर्ष और नौमाही तक के प्रकाशित आँकड़ों के बीच सन्तुलनकारी आँकड़े हैं।

निदेशक मण्डल के आदेशानुसार
कृते पैन इण्डिया कॉर्पोरेशन लिमिटेड
ह./-
विजयपाल शुक्ला
(प्रबन्ध निदेशक)
डीआईएन : 01379220

स्थान : नई दिल्ली
तिथि : 29.05.2023

फार्म ए सार्वजनिक उद्घोषणा (भारतीय दिवाला और शोधन अक्षमता बोर्ड (स्वैच्छिक समाधान प्रक्रिया) विनियम, 2017 के विनियम 14 के अंतर्गत) शिको ओवरसीज प्राईवेट लिमिटेड के हितधारकों के ध्यानार्थ	
1. कॉर्पोरेट व्यक्ति का नाम	शिको ओवरसीज प्राईवेट लिमिटेड
2. कॉर्पोरेट व्यक्ति के गठन की तिथि	15.06.1995
3. प्राधिकरण जिसके अधीन कॉर्पोरेट व्यक्ति पंजीकृत है,	रजिस्ट्रार ऑफ कंपनीज, दिल्ली
4. कॉर्पोरेट पहचान संख्या / सीमित देयता पहचान कॉर्पोरेट व्यक्ति की संख्या	U74899DL1995PTC069831
5. पंजीकृत कार्यालय का पता और कॉर्पोरेट व्यक्ति	ए-8/1, नारायणा इंडस्ट्रियल एरिया, दिल्ली-110028
6. कॉर्पोरेट व्यक्ति के संबंध में दिवाला प्रारंभ तिथि	27.05.2023
7. परिसमापक का नाम, पता, ई-मेल पता और टेलीफोन नंबर पंजीकरण संख्या	दीपक गुप्ता कार्यालय का पता : 607, छठा फ्लोर, रतन ज्योति बिल्डिंग, राजेंद्र प्लेस, नई दिल्ली-110008 ई-मेल आई डी : deepak@drassociates.org संपर्क विवरण : 9811423486 पंजीकरण संख्या : IBBI/PA-001/IP-P02561/2021-22/13875
8. दावों को जमा करने की अंतिम तिथि	26.06.2023
एतद्वारा सूचित किया जाता है कि शिको ओवरसीज प्राईवेट लिमिटेड ने 27 मई, 2023 को स्वैच्छिक परिसमापन प्रक्रिया प्रारंभ कर दी है। शिको ओवरसीज प्राईवेट लिमिटेड के सभी हितधारकों को उपरोक्त मद सं. 7 में वर्णित कार्यालय पते पर अपने दावों के प्रमाण परिसमापक के पास 26 जून, 2023, तक या उससे पूर्व जमा करने के लिए आमंत्रित किया जाता है। वित्तीय लेनदार केवल इलेक्ट्रॉनिक पद्धति से अपने दावे के प्रमाण भेजेगे अन्य सभी हितधारक व्यक्तिगत, डाक द्वारा व इलेक्ट्रानिक पद्धति से अपने दावे के प्रमाण भेज सकते हैं। दावों के झूठे या मिथ्या प्रमाण जमा करने पर दण्डित किया जायेगा।	
दिनांक : 29 मई, 2023 स्थान : नई दिल्ली	हस्ताक्षर/- दीपक गुप्ता लिविडेटर ऑफ शिको ओवरसीज प्राईवेट लिमिटेड पंजीकरण संख्या : IBBI/PA-001/IP-P02561/2021-22/13875

केनरा बैंक

(भारत सरकार का उपक्रम)

Canara Bank

(A Govt. of India Undertaking)

विशिष्ट एसएमई
गुडगांव-II शाखा
बीआईसी-18243

मांग नोटिस
वित्तीय संपत्तियों का प्रतिभूतिकरण एवं पुनर्निर्माण
और प्रतिभूति हित प्रवर्तन अधिनियम, 2002 की धारा
13(2) के तहत नोटिस

जबकि अधोहस्ताक्षरी सरफेसी अधिनियम के तहत केनरा बैंक के प्राधिकृत अधिकारी हैं और नियमों के नियम 3 के साथ पठित धारा 13(12) के तहत प्रदत्त शक्तियों का प्रयोग करते हुए उक्त अधिनियम की धारा 13(2) के तहत नीचे सूचीबद्ध ऋणी/बंधककर्ता/जमानतदार (इसके बाद "उक्त उधारकर्ताओं" के रूप में संदर्भित) से नीचे दिए गए विवरण के अनुसार नोटिस की प्राप्ति की तारीख से 60 दिनों के भीतर, नोटिस में उल्लिखित राशि को चुकाने का आह्वान करते हुए मांग नोटिस जारी किया है। उक्त नोटिस या तो डाक अधिकारियों द्वारा बिना सुपुर्द किए वापस कर दिए गए हैं या उधारकर्ताओं/बंधककर्ता/जमानतदार द्वारा स्वीकार नहीं किए गए हैं। इसलिए बैंक अत्यधिक सावधानी बरतते हुए मांग सूचना को इस प्रकाशन के माध्यम से जारी कर रहा है। इसलिए, अधोहस्ताक्षरी ने उक्त अधिनियम के अनुसार इन नोटिसों को उक्त ऋणी/बंधककर्ता/जमानतदार के अंतिम ज्ञात पते के परिसर में चिपका दिया है। उक्त नोटिस की प्रतियां अधोहस्ताक्षरी के पास उपलब्ध हैं, और उक्त ऋणी/बंधककर्ता/जमानतदार, यदि वे चाहें तो उक्त प्रतियों को अधोहस्ताक्षरी से किसी भी कार्य दिवस में सामान्य कार्यालय समय के दौरान प्राप्त कर सकते हैं। उपरोक्त पृष्ठभूमि के खिलाफ, उक्त ऋणी/बंधककर्ता/जमानतदार को इस नोटिस के प्रकाशन की तारीख से 60 दिनों के भीतर केनरा बैंक को यहां नीचे

CONTINENTAL SECURITIES LIMITED

REGD OFFICE: FLAT NO. 301, METRO PLAZA, PARIVAHAN MARG, JAIPUR, RAJASTHAN- 302001

CIN: L67120RJ1990PLC005371, Email: continentalsecuritieslimited@gmail.com

Website: www.continentalsecuritiesltd.com, Contact No.: 0141-2943037, 9414077226

Statement of Financial Results for the Quarter and Year Ended on 31st March, 2023 (Rs. in Lakhs)

Particulars	3 Months Ended Quarter	Year Ended	Previous Year Quarter Ended	Previous Year Ended
	31.03.2023	31.03.2023	31.03.2022	31.03.2022
	Audited	Audited	Audited	Audited
Total income from operations (net)	33.37	125.16	30.19	105.10
Net Profit / (Loss) for the period (before tax, Exceptional and/ or extraordinary items)	21.71	84.49	19.99	72.12
Net Profit / (Loss) for the period before tax (after Exceptional and/ or Extraordinary items)	21.71	84.49	19.99	72.12
Net Profit / (Loss) for the period after tax (after Exceptional and/ or Extraordinary items)	15.48	62.53	15.01	53.40
Total Comprehensive Income for the period [Comprising Profit/ (Loss) for the period (after tax) and other Comprehensive Income (after tax)]	15.48	62.53	15.01	53.40
Equity Share Capital (Face Value Rs. 2.00 Per Share in the Qtr Ended 31st March, 2023)	425.06	425.06	425.06	425.06
Reserves (excluding Revaluation Reserve as shown in the Balance Sheet of previous year)	0.00	0.00	0.00	0.00
Earnings Per Share (of Rs. 10/- each)				
Basic:	0.07	0.29	0.35	1.26
Diluted:				

Note: The above is an extract of the detailed format of Quarterly Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the Financial Results for the quarter ended on 31st March, 2023 are available on the Stock Exchange websites (www.bseindia.com) and website of company (www.continentalsecuritiesltd.com). There is split of Equity Shares from Face Value of Rs. 10.00 to Rs. 2.00 per share which been decided in the EGM of the Company held on 01st March 2023, resulted the number of shares of the Company has been increased from 425000 to 850000.

FORM A

PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF SHINCO OVERSEAS PRIVATE LIMITED

1. Name of Corporate Person	SHINCO OVERSEAS PRIVATE LIMITED
2. Date of Incorporation of Corporate Person	15/06/1995
3. Authority Under Which Corporate Person is Incorporated /Registered	Registrar of Companies-Delhi
4. Corporate Identity Number of Corporate Person	U74899DL1995PTC069831
5. Address of the Registered office of Corporate Person	A-8/1, Naraina Industrial Area, Delhi-110028
6. Liquidation Commencement Date of Corporate Person	27/05/2023
7. Name, Address, Email Address, Telephone Number And The Registration Number of the Liquidator	Deepak Gupta Office address : 607, 6th Floor, Rattan Jyoti Building, Rajendra Place, New Delhi-110008 E-mail id : deepak@drassociates.org Contact No.: 9811423486 Registration number: IBBI/PA-001/IP-P02561/2021-22/13875
8. Last Date for Submission of Claims	26/06/2023

Notice is hereby given that the **Shinco Overseas Private Limited** has commenced voluntary liquidation on **27th May, 2023**.

The stakeholders of **Shinco Overseas Private Limited** are hereby called upon to submit a proof of their claimson or before **26th June, 2023**. to the liquidator at the address mentioned against item 7.

All stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date : May 29, 2023

Place : New Delhi

Sd/-

Deepak Gupta

Liquidator of Shinco Overseas Private Limited

Regn. No.: IBBI/PA-001/IP-P02561/2021-22/13875

DEMAND NOTICE

SME

-II

18243

Notice U/s 13(2) of the Securitisation & Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002.

SARFAESI Act and in exercise of powers conferred under Section 13(2) of the said Act, calling upon the Borrowers / mortgagors / guarantors mentioned in the Notice, within 60 days from the date of receipt undelivered by the postal authorities or have not been acknowledged and caution is effecting this publication of the demand notice. The last known addresses of the said Borrowers/ mortgagors / undersigned; and the said Borrowers / mortgagors / guarantors, may, if during normal office hours. Against the above background, Notice is hereby issued to the said Borrowers / mortgagors / guarantors, to pay the dues to Canara Bank, within 60 days from the date of publication of this Notice, and rests from the dates mentioned below till the date of payment of the following assets have been mortgaged / hypothecated to Canara Bank, and the said Borrowers / mortgagors / guarantors, may, if they fail to make payment to Canara Bank as aforesaid, Then Canara Bank will sell the said assets in accordance with the provisions of the SARFAESI Act and Rules entirely at the risk of the said borrowers / mortgagors / guarantors. In the event of non-payment, the said Borrowers / mortgagors / guarantors are invited to provisions of Sub-section (B) of the Section 13 of the Act, In accordance with the SARFAESI Act from transferring the secured assets, whether by the said Borrowers / mortgagors / guarantors or by the said Bank. Any person who contravenes or abets contravention of the provisions of the SARFAESI Act, shall be liable to be proceeded against under Section 29 of the Act.

able Property	Outstanding Amount	Date of Demand Notice
Equipments der: M/s Drd	Rs. 26,64,100.24 (Rupees Twenty six lakh sixty four thousand one hundred and paisa twenty four only) together with further interest and incidental expenses and costs	12.05.2023
		Date of NPA 30.04.2023

Authorised Officer, Canara Bank